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## (2019) 10 CHH CK 0070

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 8349 Of 2019

Gopal Krishna Tripathi APPELLANT

Vs

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Oct. 15, 2019

Citation: (2019) 10 CHH CK 0070

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: Ghanshyam Kashyap, Astha Shukla

Final Decision: Disposed Of

## Judgement

## Goutam Bhaduri, J

1. The limited grievance that the petitioner has raised in the present writ petition is for an appropriate direction to the respondents to consider releasing

of the arrears of the revised pay scale from 01.05.2013 to April, 2016.

2. The contention of the counsel for the petitioner is that as per the order dated 08.06.2016, the Department has decided to grant the benefit of revised

pay scale. He submits that as per the department order dated 08.06.2016, the petitioner became eligible for revised pay scale w.e.f. 01.05.2013

onwards. However, the actual monetary benefit has been given to the petitioner only from July, 2016 onwards and therefore, the petitioner was

entitled for the arrears of revised pay scale from 01.05.2013 to April, 2016. He further submits that the respondents have also carried out necessary

calculation in this regard but the actual payment till date has not been released.

3. Given the aforesaid facts and circumstances of the case, let the respondents 2 to 4 take necessary steps ensuring that the arrears of revised pay

scale between 01.05.2013 to April, 2016 payable to the petitioner is made at the earliest preferably within a period of 4 months from the date of

receipt of copy of this order.

4. With the aforesaid observation, the writ petition stands disposed of.